

श्री सभापति: पुनिया जी, प्लीज़।

श्री पी.एल. पुनिया: मज़दूर अब अपने को सुरक्षित महसूस नहीं कर रहे हैं। आपसे मेरा निवेदन है कि इस संकट के समय में श्रमिकों का शोषण रोका जाए और राज्यों द्वारा समाप्त किए गए श्रम कानून को तत्काल प्रभाव से पुनः बहाल किया जाए।

श्री सभापति: धन्यवाद, पुनिया जी। He wants the Government to revoke the changes made in Labour laws.

SHRI RAVI PRAKASH VERMA (Uttar Pradesh): Sir, I associate myself with the issue raised by Shri P. L. Punia.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the issue raised by Shri P. L. Punia.

SHRI RAJEEV SATAV (Maharashtra): Sir, I also associate myself with the issue raised by Shri P. L. Punia.

Need for special census for Backward Classes and establishment of a separate Ministry to provide reservation for Backward Classes in Parliament and Legislature

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Hon. Chairman, Sir, thank you very much for giving me this opportunity to speak on the subject of Backward Classes on the first day of Session. Census process in our country is likely to be commenced within a few days. I think this is an appropriate time to bring it to the notice of the hon. Prime Minister for taking census. Sir, you might be aware that both Centre and State Governments are not having knowledge about the census of backward classes, no States...

MR. CHAIRMAN: Please conclude quickly. You have to conclude because of paucity of time.

SHRI SUBHAS CHANDRA BOSE PILLI: You are not relegating sufficient funds to meet the needs of the backward classes. Several individuals and institutions like Dr. B. R. Ambedkar, United National Federation and several Chairmen of National BC Commissions and State BC Commissions and eminent social scientists expressed the need of census for meaningful planning and development. Regarding financial status of...

MR. CHAIRMAN: Thank you, Subhash Chandraji. You want a special census for backward classes and establishment of a separate Ministry.

SHRI SUBHAS CHANDRA BOSE PILLI: Thank you, Sir.